

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

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**ORDER SHEET**

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**ORDERS OF THE TRIBUNAL**

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03.09.2012

OA No. 607/2012

Mr. P.N. Jatti, Counsel for applicant.

The applicant has filed this OA against the impugned order dated 22.08.2012 (Annexure A/1) and order dated 12.07.2012 (Annexure A/2) whereby the pay of the applicant has been reduced.

Heard learned counsel for the applicant. He argued that his representation dated 25.08.2012 (Annexure A/11) is pending consideration before the respondents. Therefore, the respondents be directed to decide the same in accordance with the provisions of law.

In the interest of justice, we deemed it just & proper to direct the respondents to decide the representation of the applicant dated 25.08.2012 (Annexure A/11) in accordance with the provisions of law expeditiously but not later than three months from the date of receipt of a copy of this order by passing a reasoned & speaking order. If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

*Anil Kumar*

(Anil Kumar)  
Member (A)

*K. S. Rathore*

(Justice K.S.Rathore)  
Member (J)

*ahq*